CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

ORIGINAL APPLICATION NO.170/00502/2020

DATED THIS THE 28TH DAY OF JUNE, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from his residence in Bangalore)

Shri Narayan Singh S/o Shri Prem Singh, Aged about 54 years, Working as Junior OCM Grade-I, KIOCL, Mineral Exploration & Devadari Mine, Sandur Bellary District-583119 And residing at Laxmivenkateshwara Nilaya, near Airtel Tower, APMC Road, Sandur, Bellary District-583119Applicant

(By Advocate Shri M. Subramanya Bhat- through video conference)

Vs.

- 1. Union of India, Represented by its Secretary, Department of Mines, 3rd Floor, A wing, Shastri Bhawan, New Delhi-110 001.
- 2. The Kundremukh Iron Ore Co. Ltd, Govt. of India Enterprizes, Having its registered Office at II Block, Koramangala, Bangalore-580 034.

- 3. The Joint Manager (HR & A), Kudremukh Iron Ore Co. Ltd., Govt, of India Enterprizes, II Block, Koramangala, Bangalore-580 034
- 4. Shri S. Rajendra, General Manager (HR), Kudremukh Iron Ore Co. Ltd., Govt. of India Enterprizes, II Block, Kormangala, Bangalore-580 034

... Respondents

(By Shri Vishnu Bhat, senior panel counsel proxy for Shri M.V Rao, senior panel counsel for Respondents No.1 to 3- through video conference) (None for R-4)

ORDER (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

Shri M. Subramanya Bhat, learned counsel for the applicant has stated that since the impugned order itself has been withdrawn by the respondents, therefore, nothing survives in the present Original Application.

2. In view of the above statement made by Shri Subramanya Bhat, the Original Application is disposed of having been rendered infructuous.

MEMBER (A)

(RAKESH KUMAR GUPTA) (SURESH KUMAR MONGA) MEMBER (J)

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